

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.6393 of 2021**

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Chhotu Singh @ Rajan Kumar Singh    ....    ....    ....    Petitioner  
Versus  
The State of Jharkhand                    ....    ....    ....Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner                    : Mr. Sudhansu Kumar Deo, Advocate  
For the State                            : Mr. Satish Prasad, Addl.P.P  
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**Order No.02 Dated- 08.09.2021**

Heard the parties through video conferencing.

Learned counsel for the petitioner undertakes to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

In view of personal undertaking given by the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Jasidih P.S. Case No.93 of 2019 registered under sections 386/307/506/34 of the Indian Penal Code and under Section 3/4 of Explosive Substance Act.

The Learned counsel for the petitioner submits that the allegation against the petitioner is that he along with co-accused persons exploded bomb and demanded extortion of Rs.5,00,000/-. It is further submitted that the allegation against the petitioner are all false and no injury has been sustained by any parties and there was land dispute between the parties. Drawing attention of this Court towards Annexure-3 at page nos.28-30 of the brief, it is submitted that the parties have settled their dispute outside the court and the informant does not want to proceed with the case. It is next submitted that the co-accused person with similar allegation has been given the privilege of anticipatory bail by this Court vide order dated 27.09.2019 passed in A.B.A. No.6831 of 2019. It is then submitted that the petitioner is ready and willing to cooperate with the investigation of the case. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner

be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Deoghar, in connection with Jasidih P.S. Case No.93 of 2019 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

Pappu/